

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.25
C.P. No.128/BB/2023

IN THE MATTER OF:

M/s. Wipro Enterprises Pvt. Ltd.

... Petitioner

Order under Section 66 of Companies Act, 2013

Order delivered on: 01.05.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Shri Saji P. John. with Shri Ajay P.
For the ROC	:	Ms. Priyanka S. Bhat with
For the Creditor	:	Shri Srinivas Murthy

ORDER

1. Heard the learned Counsels for the Parties.
2. The learned Counsel for the ROC stated that there are no further observations after considering the reply filed by the Petitioner Company.
3. On 04.04.2024, Shri Amith L.M. undertook to file Vakalath for Creditor, namely, Zenith Metaplast and sought time to file objections. Accordingly, he was granted two weeks' time to file the same. However, no Vakalath or objections have been filed by the Creditor till date. However, the Petitioner has filed a Memo regarding the ongoing arbitration case between the Petitioner Company and Zenith Metaplast Pvt. Ltd./Creditor enclosing an Interim Order dated 19.04.2024 passed by the Sole Arbitrator vide diary no.2499 dated 25.04.2024 and the same is taken on record.
4. **Order Reserved.**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)